

Committee has since submitted its Report. However, no policy decision has been taken by RBI in the matter.

Seizure of fake currency

3367. SHRI RAMDAS AGARWAL:
SHRI DARA SINGH:

Will the Minister of FINANCE be pleased to refer to the answer to Starred Question 153 given in the Rajya Sabha on 14 July, 2009 and state the amount of fake currencies seized from different States in the country especially from Delhi during the last two years, till-date, indicating details of their denominations and value?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
As per the information furnished by NCRB, the amount of fake currencies seized from different States/UTs in the country including Delhi, with details of denominations and value, during the last two years and upto March, 2009 is as follows:—

Denomination-wise number of pieces seized

Year (Jan.- Dec.)	5	10	20	50	100	500	1000	Total	Value
2007	71 (0)	220 (0)	421 (0)	12518 (1400)	128745 (1698)	74404 (92)	14959 (39)	231338 (3229)	65672375 (324800)
2008	1 (0)	201 (0)	326 (0)	20088 (394)	87068 (7311)	82341 (755)	21116 (233)	211141 (8693)	72006235 (1361300)
2009 (upto 31.3.09)	1 (0)	3 (0)	34 (0)	1125 (63)	8845 (845)	13019 (2251)	3238 (948)	26265 (4107)	10688965 (2161150)

Figures in brackets relate to Delhi.

Investigation by the CVC

3368. SHRI S.S. AHLUWALIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Central Vigilance Commission (CVC) had initiated investigation against the immediate past Chairman and Managing Director of Bank of India for alleged misappropriation of funds;

(b) if so, the details of allegations against him; and

(c) the status of investigation at present?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) to (c) The Central Vigilance Commission had received complaints against Shri T.S. Narayanasami, Ex CMD, Bank of India making following allegations:—